

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.2679/Del/2019  
Assessment Year : 2010-11**

<b>M/s Shubham Exim P. Ltd.</b>	<b>Vs. Income Tax Officer,</b>
<b>A-213, Shanti Gopal Chamber,</b>	<b>Ward-23(3),</b>
<b>Vikas Marg,</b>	<b>New Delhi.</b>
<b>Shakarpur, Delhi – 110 092</b>	
<b>PAN : AAACS1748J.</b>	
(Appellant)	(Respondent)

Appellant by	:	Mr. V. Rajakumar, Advocate
Respondent by	:	Mr. Shri Prakash Dubey, Sr. DR.

Date of hearing	:	<b>10.12.2020</b>
Date of pronouncement	:	<b>10.12.2020</b>

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A)-8, New Delhi dated 19<sup>th</sup> February, 2019.

2. The Ld. Counsel for the assessee, vide email dated 02<sup>nd</sup> December, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 10<sup>th</sup> December, 2020.

Sd/-

**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

SRB

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar